

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 584 of 2020**

**IN THE MATTER OF:**

**Andhra Pradesh State Financial Corporation** **...Appellant**

**Versus**

**Kalptaru Steel Rolling Mills Ltd. & Anr.** **...Respondents**

**Present:**

**For Appellant: Mr. Gautam Singh, Advocate.**

**For Respondents: Mr. Anoop Prakash Awasthi, Advocate for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**21.07.2020:** Apart from other issues raised in this appeal it is contended on behalf of the Appellant that the Approved Resolution Plan does not meet the requirements under Section 30(2) of the I&B Code.

Issue notice upon Respondents. Notice on behalf of Respondent No. 1/ Caveator is waived and accepted by Mr. Anoop Prakash Awasthi, Advocate. Caveat No. 261 of 2020 is discharged.

Let notice be issued upon Respondent No. 2 only. Appellant to provide mobile Nos./ *e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within two days.

Contnd/.....

Post the appeal 'for admission (after notice)' on **24<sup>th</sup> August, 2020**.

Implementation of the approved resolution plan shall be subject to the outcome of this appeal.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*